Writte.	n Answers to	[18 February, 2014]	Unstarred Q	uestions 231
1	2	3	4	5
31	Dadra and Nagar Haveli	0	0	0
32	Daman and Diu	0	1	0
33	Delhi	82	660	116
34	Lakshadweep	-	-	0
35	Puducherry	0	0	2
	All-India	2117	3044	1601

Source: Reserve Bank of India.

Complaints against LPG dealers

2595. DR. PRABHAKAR KORE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

- (a) whether Government is aware that LPG dealers are not providing proper services to their customers;
 - (b) if so, the details thereof;
- (c) whether Government has received any complaints against LPG dealers for not supplying adequate number of cylinders and most of the times underweight cylinders are supplied to the customers; and
 - (d) if so, the action being taken against such dealers for such irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) to (d) Public Sector Oil Marketing Companies (OMCs), namely, Indian Oil Corporation Limited (IOC), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) have reported that they have received some complaints of irregularities against some of their LPG distributors.

Details of the established cases of irregularities including supply of underweight cylinders for the year 2012-13 and the period from April-Dec' 2013 is as under:

Year	IOC	BPC	HPC
2012-13	1114	87	971
Apr-Dec'13	404	52	506

232

In all established cases of irregularities, action has been taken against the erring distributors as per provisions of Marketing Discipline Guidelines (MDG).

Notification of new gas pricing norms

2596. SHRI DEVENDER GOUD T.: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that recently the Ministry has notified new gas pricing norms as per the recommendation of Rangarajan Committee;
- (b) if so, whether all the recommendations of the Committee relating to gas pricing have been accepted;
- (c) if not, the details of recommendations not accepted and the reasons therefor;
 - (d) the justification in increasing the prices of natural gas; and
 - (e) how the new pricing formula is different from the existing one?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) Yes Sir. The Government has issued the Notification regarding **Domestic Natural Gas Pricing Guidelines, 2014** on 10.01.2014, based on recommendations of the Rangarajan Committee and after thorough consultation with all the stakeholders. The same has been published in the Gazette of India [(Extra-Ordinary) Part I, Section 1] on 17.01.2014. The said Notification is available on MoP&NG's website, i.e., http://petroleum.nic.in and it is also available on http://www.egazette.nic.in.

(b) and (c) All the recommendations of the Committee have been accepted except that the Rangarajan Committee Report recommends gas prices to be notified on a monthly basis. However, gas pricing data from all sources such as Indian importers and various industry sources, including international agencies, become available in open domain with different time lags of few days to 1/2 months. If the prices are to be notified every month, as recommended in the Report, the Government may have to rely only on limited sources for computation of gas prices. Thus, to accommodate and reconcile the Data from multiple sources and account for data time lags, it has been proposed in this Note to notify the gas prices on quarterly basis. This will also dampen volatility in gas prices.